

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Coram:

- 1. Shri G.S. Rajamani, Member**
- 2. Shri K.N. Sinha, Member**

**IA No. 64/2002 in
Petition No.118/2002**

In the matter of

Approval of Transmission Tariff for strengthening of 220 KV Transmission System under System improvement scheme in Northern Region for the period from 1.4.2001 to 31.3.2004.

And in the matter of

Power Grid Corporation of India Ltd.

... **Petitioner**

Vs

Uttar Pradesh Power Corporation Ltd

... **Respondent**

The following were present:

1. Shri S.S. Sharma, AGM, PGCIL
2. Shri Prashant Sharma, PGCIL
3. Shri U.K. Tyagi, PGCIL
4. Shri C. Kannan, PGCIL
5. Shri S. Mehrotra, PGCIL
6. Shri R. Balachandran, KSEB
7. Shri D.D. Chopra, Advocate, UPPCL
8. Shri Mahendra Kumar, EE, UPPCL

**ORDER
(DATE OF HEARING: 25.2.2003)**

The Interlocutory Application is filed by the petitioner for approval of provisional tariff and is listed for hearing after notice.

2. It has been stated that 220 KV Transmission System under the improvement scheme in UP, comprising of the following elements was to be put under commercial operation with effect from 1.12.2002:

- (a) Allahabad-Rewa Road 220 kV D/C line
- (b) LILO of Modipuram-Simbholi 220 kV line at Meerut (PG)
- (c) LILO of Modipuram-Muzaffarnagar (Nara) 220 kV line at Meerut (PG)
- (d) Meerut (PG)-Shatabdi Nagar 220 kV S/C line

3. An affidavit has been filed on 24.2.2003 on behalf of the petitioner intimating the estimated completion cost of the assets as also the actual/anticipated date of commissioning of the different elements, as under:

Name of the asset	Date of commissioning	Estimated completion cost (Rs. in lakhs)
(a) Allahabad -Rewa Road 220 kV D/C line		
(i) Circuit I	1.1.2003 (Actual)	107.72
(ii) Circuit II	1.4.2003	45.89
(b) LILO of Modipuram -Simbholi 220 kV line at Meerut (PG)	1.4.2003	262.86
(c) LILO of Modipuram -Muzaffarnagar (Nara) 220 kV line at Meerut	1.3.2003	100.17
(d) Meerut (PG)-Shatabdi Nagar 220 kV S/C line	1.4.2003	152.58

4. A prayer has been made for approval of provisional tariff based on the above estimated costs and dates of the commercial operation.

5. The project was approved by the Board of Directors of the petitioner company under letter dated 14.1.2002 at a total estimated cost of Rs.22.57 crores, including IDC of Rs.1.07 crores. Against this, the estimated completion cost of these assets as given in the affidavit dated 24.2.2003 is 669.22 lakhs. The following expenditure has been incurred, as per the auditors' certificate dated 19.2.2003.

Name of the asset	Expenditure incurred (Rs. in lakhs)
(a) Allahabad -Rewa Road 220 kV D/C line (up to 31.12.2002)	
(i) Circuit I	107.72
(ii) Circuit II	38.07
(b) LILO of Modipuram -Simbholi 220 kV line at Meerut (PG) (up to 31.1.2003)	239.66
(c) LILO of Modipuram -Muzaffarnagar (Nara) 220 kV line at Meerut (PG) (up to 31.1.2003)	76.37
(d) Meerut (PG)-Shatabdi Nagar 220 kV S/C line(up to 31.12.2003)	121.89

6. We allow the annual tariff to be paid on pro-rata basis from the actual date of commercial operation, as indicated below, for the assets covered by the petition, on provisional basis from the date of commercial operation of the respective elements of the transmission system on the basis of actual expenditure as per Para 5 above, and subject to adjustment after determination of final tariff

Name of the asset	Annual Provisional Tariff (Rs. in lakhs)
(a) Allahabad -Rewa Road 220 kV D/C line	
(i) Circuit I	9.83
(ii) Circuit II	9.83
(b) LILO of Modipuram -Simbholi 220 kV line at Meerut (PG)	32.90
(c) LILO of Modipuram -Muzaffarnagar (Nara) 220 kV line at Meerut	9.89
(d) Meerut (PG)-Shatabdi Nagar 220 kV S/C line	17.71

7. IA No. 64/2002 accordingly stands disposed of.

8. At the hearing, it was stated that the completed audited accounts in respect of these assets were likely to be available by end July 2003. We direct the petitioner to file an up to date audited statement, along with all other necessary details on the formats prescribed by the Commission, duly supported by affidavit with a copy to the respondent by 14.8.2003. The petitioner is further directed to file the details of loan on the prescribed proforma by that date. The petition shall thereafter be processed for final hearing.

Sd/-
(K.N. SINHA)
MEMBER

Sd/-
(G.S. RAJAMANI)
MEMBER

New Delhi dated the 11th March, 2003